IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No.917 of 2006

Ajit Kumar Keshari & Another .... …. Appellants

Versus

Smt. Nandarani Devi & Others .... Respondents

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellants : Mr. Arbind Kr. Sinha, Advocate
For the Respondents : Mr. Shishir Sethi, Advocate

Order No.13 Dated- 08.07.2020

Heard the parties through video conferencing.

Perusal of the record reveals that the notice issued to the respondent No.2 has returned with the endorsement that she is not residing at the given address and the notice issued to the respondent No.4 could not be served upon her.

The appellants are directed to file fresh requisites for service of notice upon the respondent Nos.2 and 4 in their correct and present address through both processes i.e. under registered post with A/D as well as through ordinary process within three weeks from the date of this order, failing which this appeal shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this appeal after receipt of the service report of the notice issued to the respondent Nos.2 and 4.

Animesh/ **(Anil Kumar Choudhary, J.)**